

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.114**  
IA-2812/2021  
IN  
IB-861(ND)/2020

**IN THE MATTER OF:**

Dhanlaxmi Bank Ltd.

...FINANCIAL CREDITOR

Vs.

Real Video Impact Pvt. Ltd.

...RESPONDENT

**SECTION**

U/s 7 of IBC, 2016

**Order delivered on 12.08.2021**

**CORAM:**

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

**PRESENT:**

For the Appellant

:

For the Respondent

:

For the R.P.

: Mr. Ashwini Kumar Singh, Advocate, Resolution  
Professional

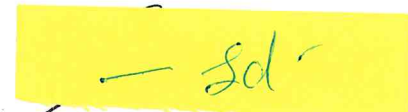
**ORDER**

**IA-2812/2021**

Heard the submissions made by the Counsel for the Resolution Professional. The Counsel for the Resolution Professional has prayed for grant of leave to withdraw the present application and file the appropriate application, if required. Leave prayed for is granted. The present Application is **dismissed as withdrawn.**



(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)



(P.S.N PRAŠAD)  
MEMBER (JUDICIAL)